

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-112/2003/11417/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Nayan Shankar Baruah,
District & Sessions Judge,
Morigaon.

Dated Guwahati the ^{sed} 23 November, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. DJM/6870 dtd. 22.11.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for nineteen days from 28.11.2023 to 16.12.2023** (prefixing 24.11.2023 to 27.11.2023; suffixing 17.12.2023), **alongwith station leave permission from the evening of 23.11.2023 till the morning of 18.12.2023**, subject to submission of your Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Additional District and Sessions Judge, Morigaon, and in her absence to the next seniormost Judicial Officer available at the station.


Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-112/2003/11418-11419/ dated , 23-11-23

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
